THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL,NEHRU): (a) Yes, Sir. But he was returning from Baghdad, not from Damascus.

(b) An immediate report was called for from the Indian High Commissioner in Pakistan regarding this incident. That report is now under consideration.

## REPORT OF Sm CLAUDE INGLIS ON THE KOSI PROJECT

- \*287. PROF. N. R. MALKANI: Will | the Minister for IRRIGATION AND POWER be pleased to state:
- (a) whether Government have invited Sir Claude Inglis, a well-known hydroi logist, to advise on the Kosi project;
- (b) if so, whether he has approved the basic principles on which the Kosi project has been designed; and
- (c) whether Government concernplate any material alterations in the existing design to control floods more effectively?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes, Sir.

- (b) Sir Claude Inglis has drawn attention to:
  - (i) the special problem of silt control in Kosi;
  - (ii) the effect of high pond level of the barrage on the upstream embankments and the necessity of continued observations and gradual raising of the pond level;
  - (iii) construction of dams on tributaries for sand control.

All these points were known to Government beforehand and have been taken into consideration in the preparation- of the present Kosi scheme.

(c.) In view of the reply to part (b) this does not arise.

PROF. N. R. MALKANI: May I know what steps have actually been taken to reduce the flow of sand and silt which is one of the heaviest in Indian rivers?

to Questions

- SHRI J. S. L. HATHI: Steps will have to be taken. They may take various forms—may be a check dam, may be afforestation and observation also to know the actual amount of silt deposits.
- PROF. N. R. MALKANI: May I know what general recommendations have been made by the hydrologist in this connection?
- SHRI J. S. L. HATHI: He said that J the pond level should be kept low. Then I he said that we should have a watch as J to the amount of silt and certain check dams on tributaries should also be constructed as and when necessary.
- PROF. N. R. MALKANI: Is it also suggested that there should be a damon one or two other tributaries and aparallel canal should run alongside thepresent river?
- SHRI J. S. L. HATHI: He said that , there should be one or two dams on the tributaries.
- DR. P. C. MITRA: May I know to what nationality he belongs?
- SHRI J. S. L. HATHI: He comes from England.
- Dr. P. C. MITRA: On whose advice was he invited and what is his past record relating to flood control activities in his own country or elsewhere?
- SHRI J. S. L. HATHI: He was in charge of the Poona Research Station here before 1947. He had been to Nepal to advise the Nepal Government on the Kosi problem in 1941 and I think later on also. So he has studied this problem.

SHRI KISHEN CHAND: May I know from the hon. Minister whether this hydrologist and other hydrologists have suggested that our dams will get silted up in a very short time on account of wrong designing and control of flow?

SHRI J. S. L. HATHI: This hydrologist was not consulted on other dams. He was consulted only so far as Bihar

was concerned and so far as Dibrugarh and Palasbari were concerned. At Dib-rugarh and Palasbari there is no -question of any dam and here it is a question of barrage.

PROF. N. R. MALKANI: As he has made a recommendation about changing the very foundational things of our dam system, can't we have a copy of his report placed on the Table and can't the Minister kindly make a statement on that?

SHRI J. S. L. HATHI: Certainly there is no difference on the basic principles involved. There is no disagreement with what he has said. All that he has said is that this silt is a special problem in Kosi and that care should be taken. The second thing he has suggested is that the pond level should be kept low and the design of the barrage should be changed. But even at the time of his arrival the design had already been changed and he has mentioned it in the report itself. But if the hon. Member wants, we can place a summary of course because there are about 12 experts, six from India and six from foreign countries, whom we have consulted on this problem.

SHRI M. GOVINDA REDDY: May I know whether this proposal underwent further change after our engineers visited China and saw the flood works there?

SHRI J. S. L. HATHI: After they went to China, the free board was raised from four to six feet.

SHRI KISHEN CHAND: The hon. Minister has not replied to my question. I wanted to know whether our present designs of dams have been condemned by various foreign experts from the point of view that they may get silted up in a very short period.

SHRI J. S. L. HATHI: Unless the hon. Member mentions which particular dam he is having in mind it is difficult to give a reply. Here there is no question of dam; here it is a question of barrage only. And I do not think that any expert has said that the designs are bad.

DR. RADHA KUMUD MOOKER-JI: Does Sir Claude Inglis's Report involve any change in the fundamental principles on which the taming of this river is attempted?

SHRI J. S. L. HATHI: As I mentioned, what he said was that the design of the barrage should be changed but actually that had been done. And if I may quote, he said: 'The figures of the statement show that with the water ponded at R.L. 255, the afflux would be about ten feet but I am glad to hear that it has now been decided to modify the design by increasing the clear waterway."

## COTTON TEXTILE FUND ORDINANCE, 1944

- \*288. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government propose to bring in legislation to replace the Cotton Textile Fund Ordinance, 1944 by an Act; and
- (b) if so, when; and and if not, how long this Ordinance will continue in force?

THE MINISTER FOR CONSUMER INDUSTRIES (SHRI N. KANUNGO): (a) and (b). A part of the Ordinance has been substituted by an Act—Act 42 of 1947.

SHRI M. VALIULLA: Is it section 4 of the Ordinance that was substituted?

SHRI N. KANUNGO: Yes, Sir.

SHRI M. VALIULLA: So it is called an Ordinance though it is an Act?

SHRI N. KANUNGO: It is rather mixed up because according to section 72 of the Government of India Act certain Ordinances can have a longer life than that provided in that Act, and this particular Ordinance in the form of an Act only authorises the Government to pay money to the fund and also disburse the fund.

SHRI M. VALIULLA: May I know whether there is addition to the fund year by year or is the amount stationary?

SHRI N. KANUNGO: Obviously there is no addition because the duty is not collected.

## ISSUE OF ADVERTISEMENTS BY THE MINISTRIES

•289. SHRI. M. VALIULLA: Will the Minister for INFORMATION AND BROADCASTING be pleased to state: